

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD**

**WEDNESDAY, THE TENTH DAY OF DECEMBER
TWO THOUSAND AND TWENTY FIVE**

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE APARESH KUMAR SINGH
AND
THE HONOURABLE SRI JUSTICE G.M. MOHIUDDIN**

WRIT APPEAL NO: 1428 OF 2025

Writ Appeal under clause 15 of the Letters Patent Preferred Against Order
Dated 07/07/2025 in WP No 12132 of 2021 on the file of the High Court.

Between:

1. The State of Telangana, Education (PE-LIB) Department, Telangana Secretariat, Hyderabad, rep. by its Special Chief Secretary.
2. The State of Telangana, Finance & Planning Department, Telangana Secretariat, Hyderabad, Rep. by its Principal Secretary.
3. The Director of Public Libraries, Government of Telangana, Afzalgunj, Hyderabad.

...APPELLANTS/RESPONDENTS

AND

Chakali Narayana, S/o. Kistaiah, aged about 45 years, Occ Book Deposit
Centre Incharge, Mupparam, Mandal Alladurgam, Medak District, Telangana
State.

...RESPONDENT/WRIT PETITIONER

IA NO: 3 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the orders passed in WP No 12132 of 2021 dated 07/07/2025 during the pendency of the Appeal.

**Counsel for the Appellants: SRI SANTHAPUR SATYANARAYANA RAO,
GP FOR SERVICES I**

Counsel for the Respondent: SRI BALAMUKUND REP. FOR SRI CH. GANESH

The Court made the following: ORDER

IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND
THE HON'BLE SRI JUSTICE G.M.MOHIUDDIN

WRIT APPEAL No.1428 of 2025

Dated:10.12.2025

Between:

The State of Telangana, Education (PE-LIB) Department,
Telangana Secretariat, Hyderabad,
Rep. by its Special Chief Secretary,
and two others.

...Appellants

and

Sri Chakali Narayana

...Respondent

JUDGMENT:

Sri Santhapur Satyanarayana Rao, learned
Government Pleader for Services-I, appears for the
appellants.

Learned counsel Sri Balamukund, representing
learned counsel Sri Ch. Ganesh, appears for the
respondent.

2. Upon hearing learned counsel for the parties, we are of the view that there is no reason for the State to feel aggrieved by the impugned direction passed by the learned writ Court in W.P.No.12132 of 2021 vide judgment dated 07.07.2025, since appellant No.3 has only been asked to pass appropriate orders in accordance with law in conformity with the principles of natural justice in the matter pertaining to regularisation of services of the respondent/writ petitioner with effect from the date of his initial appointment. The consequential order would come into effect only if a speaking order favours the respondent/writ petitioner.

3. Therefore, we decline to entertain the appeal. However, the appeal is disposed of with the aforesaid observation. There shall be no order as to costs.

Miscellaneous applications pending, if any, shall stand closed.

SD/-MOHD. ISMAIL
DEPUTY REGISTRAR

//TRUE COPY//

SECTION OFFICER

- To,
1. Two CCs to GP FOR SERVICES I, High Court for the State of Telangana.
 2. One CC to SRI CH. GANESH, Advocate [OPUC]
 3. Two CD Copies

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BS

PK

HIGH COURT

DATED:10/12/2025

JUDGMENT

WA.No.1428 of 2025



**DISPOSING OF THE WRIT PETITION
WITHOUT COSTS**

Geop/els
Kf
31/12/25